



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION**

**THE KARNATAKA VETERINARY, ANIMAL AND FISHERIES SCIENCES
UNIVERSITY (AMENDMENT) BILL, 2014
(L.A. Bill No. 58 of 2014)**

A Bill further to amend the Karnataka Veterinary, Animal and Fisheries Science University Act, 2004.

Whereas it is expedient further to amend the Karnataka Veterinary, Animal and Fisheries Science University Act, 2004 (Karnataka Act 9 of 2004) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty fifth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Veterinary, Animal and Fisheries Science University (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of section 27.- In the Karnataka Veterinary, Animal and Fisheries Science University Act, 2004 (Karnataka Act 9 of 2004) in section 27,-

(1) in sub-section (2), for entries and heading "(B) OTHER MEMBERS", the following shall be substituted, namely:-

"(B) OTHER MEMBERS

- (i) One Scientist having special knowledge or practical experience in research; teaching and extension education in the field of Veterinary and Animal and Fishery Sciences, nominated by the Government;
- (ii) One Progressive livestock farmer nominated by the Government;
- (iii) One Progressive fisherman nominated by the Government;

- (iv) One representative of the industries connected with animal husbandry or fisheries nominated by the Government;
- (v) One woman rural social worker nominated by the Chancellor;
- (vi) One rural educationist nominated by the Chancellor;
- (vii) One nominee of the Indian Council of Agricultural Research, nominated by the Director General, ICAR, New Delhi;
- (viii) The President of the Karnataka Veterinary Council;
- (ix) One Director of any other University nominated by the Vice-chancellor;
- (x) One dean of any other University nominated by the Vice-chancellor.

Provided that no person who is in the employment of the State Government or the University shall be nominated under the category of "other Members".

(2) in sub-section (7), after the word "Chancellor", the words "the State Government or the Vice-chancellor, as the case may be", shall be inserted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Veterinary, Animal and Fisheries Sciences University Act, 2004 to,-

- (i) empower the State Government to nominate other members to the Board of Management like Scientist, Progressive livestock farmer, Progressive fisherman and representative of the Industries;
- (ii) provide for giving importance to representatives of rural areas while nominating woman social worker and educationist to the Board of Management.
- (iii) to make provision for the Director General, ICAR, New Delhi to nominate the right person as one of the Board of Members.
- (iv) empower the Vice-chancellor to nominate one Director and one Dean of any other University as the Members of the Board. Certain other consequential amendments are also made.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

T.B.JAYACHANDRA

Minister for Law, Parliamentary Affairs
Animal Husbandry and Muzarai

P. OMPRAKASHA

Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE UNIVERSITIES OF KARNATAKA VETERINARY,
ANIMAL AND FISHERIES SCIENCES ACT, 2004****(KARNATAKA ACT NO. 9 OF 2004)****XX****XX****XX**

27. Constitution of the Board of Management.— (1) The Chancellor shall, as soon as may, be after the first Vice-Chancellor is appointed under the second proviso to sub- section (4) of section 13, take action to constitute the Board of management.

(2) The Board shall consist of the following members, namely:-

(A) EX-OFFICIO MEMBERS

- (i) The Vice-Chancellor, who shall be the chairperson;
- (ii) The Secretary to Government of Karnataka in charge of Animal husbandry or his nominee not below the rank of a Joint Secretary. The Secretary to Government of Karnataka in charge of fisheries or his nominee not below the rank of a Joint Secretary. .
- (iii) The Secretary to Government of Karnataka in charge of Finance or his nominee not below the rank of a Joint Secretary.
- (iv) The Secretary to Government of Karnataka in charge of law or his nominee not below the rank of a Joint Secretary.
- (v) The Director of Animal Husbandry
- (vi) The Director of Fisheries
- (vii) The Registrar, who shall be the Member Secretary.

(B) OTHER MEMBERS

- (i) One scientist, having special knowledge or practical experience in research; teaching and extension education in the field of Veterinary and Animal and Fishery sciences, nominated by the Chancellor;
- (ii) One Progressive livestock farmer nominated by the Chancellor ;
- (iii) One Progressive fisherman nominated by the Chancellor;

- (iv) One representative of the industries connected with animal husbandry or fisheries nominated by the Chancellor;
- (v) One woman social worker nominated by the Chancellor;
- (vi) One educationist nominated by the Chancellor;
- (vii) One nominee of the" Indian Council of Agricultural Research;
- (viii) President of the Karnataka Veterinary Council;

Provided that no person who is in the employment of the State Government or the University shall be nominated under the category of "other Members".

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(7) Any member nominated to the Board shall be liable to be removed from such membership at any time by the Chancellor on the ground of misbehavior, misconduct or otherwise after holding an enquiry.

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